

[Rao Birendra Singh]

(ii) Annual Report of the Assam Agro Industries Corporation Limited, Gauhati, for the year 1972-73 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi* version) showing reasons for delay in Laying the paper mentioned at (1) above.

[Placed in Library. See No. LT-2235/81]

MR. SPEAKER: Shri Chandrajit Yadav.

(व्यवधान)

अध्यक्ष नोटीस : आप आकर मुझ से बात कीजिए ।

(व्यवधान)

MR. SPEAKER: You can come to me and discuss it with me.

Not here—not on the floor of the House.

Shri Satish Agarwal.

12-09 hrs

PUBLIC ACCOUNTS COMMITTEE

TWENTY-FIRST AND TWENTY-SECOND REPORTS

SHRI SATISH AGARWAL (Jaipur): I beg to present the following reports (Hindi and English versions) of the Public Accounts Committee:—

(1) Twenty-first Report on Action Taken by Government on the recommendations contained in the Hundred and tenth Report (Sixth Lok Sabha) on Non-payment of contribution to Trustees of Provident Fund Commissioners.

(2) Thirty-second Report on Action Taken by Government on the

recommendations contained in the Hundred and twenty-seventh Report (Sixth Lok Sabha) on Loktak Hydro-electric Project.

12-10 hrs

RE. QUESTION OF PRIVILEGE, MOTION FOR ADJOURNMENT ETC.—Contd.

(Interruptions)**

MR. SPEAKER: You can come to me. We will see. Not like this. Nothing is going on record without my permission.. Shri Parulekar.

SHRI BAPUSAHEB PARULEKAR: You always tell us that we should see you in your chamber before the decisions are taken. But, with reference to the adjournment motions, we have no opportunity.

MR. SPEAKER: On adjournment motions, no consultation. It is my decision.

SHRI BAPUSAHEB PARULEKAR: You are not going to listen to us even in the Chamber.

MR. SPEAKER: I am going to listen to you anything in my chamber. The adjournment motion is rejected outright here. On calling attention you can come to me.

SHRI BAPUSAHEB PARULEKAR: No Convention?

MR. SPEAKER: No convention. You can come to me.

आप आइये, आकर के बात कीजिए ।
(व्यवधान)

MR. SPEAKER: You come to me. Now. Call attention. Shri Harikesh Bahadur.

(व्यवधान)

MR. SPEAKER: Please sit down. I will not allow it in the House.

(व्यवधान)

*English versions were laid on the Table on the 27th March, 1980.

(**) Not recorded.

अध्यक्ष महोदय : आप आकर मुझे से बात कीजिए। आप मुझे को समझाइए। यहां पर मैं आपकी बात बिल्कुल नहीं सुनूंगा। आप यहां इतना टाइम जाया कर रहे हैं, आप आकर मुझ से बात करें।

(व्यवधान)

MR. SPEAKER: I am not going to allow it on the floor of the House. Now, Shri Harikesh Bahadur.

(Interruptions)**

MR. SPEAKER: In the House I am no party man.

(व्यवधान)

अध्यक्ष महोदय : आप आकर समझाइए।

(व्यवधान)

अध्यक्ष महोदय : नियमों के अनुसार होगा, वगैर नियमों के नहीं होगा।

(व्यवधान)

अध्यक्ष महोदय : आप आकर तो बात करिए, मुझे समझाइए।

(व्यवधान)

अध्यक्ष महोदय : मैं कहूंगा, यहां पर नहीं कहूंगा।

Nothing is going on record.

(Interruptions)

MR. SPEAKER: Everything has to be discussed.

(व्यवधान)

अध्यक्ष महोदय : यहां तो कोई बात नहीं हो सकती।

(व्यवधान)

अध्यक्ष महोदय : आप लोग सारे ऐसा कर रहे हैं। मेरी बात सुनिए। मैं यह कहना चाहता हूं कि कई बातें नियमों के अनुसार हो जाना चाहिए। किसी बात के लिए आप उत्तेजित हैं, मैं महसूस करता हूं। लेकिन मेरे हाथ भी नियमों से बंधे हुए हैं। आप मेरे पास आइए, मैं कालिग एटेशन कंसाइडर कर सकता हूं, लेकिन आपको अभी कैसे कह सकता हूं कि वार लिया;

I cannot be bound down for certain things. My mind is very open. I will give whole attention at my disposal to whatever you bring. I can consider.

(Interruptions)

(व्यवधान)

MR. SPEAKER: How can I? I cannot help it. (Interruption).

SHRI SATYASADHAN CHAKRABORTY: You are 100 per cent right. we should and you become angry.

MR. SPEAKER: I don't become angry.

SHRI SATYASADHAN CHAKRABORTY: Where the Congress-I is in opposition; they enter the Assembly with toy pistol,—in the West Bengal Assembly. That is the difference.

MR. SPEAKER: Whatever they do they get the punishment also.

(Interruption)**

MR. SPEAKER : अब आप बैठ जाइए। आप मुझ से आकर बात कीजिए।

I will not allow. That is not to be discussed on the floor. No.

(Interruption)

MR. SPEAKER: मैं मंत्रों को मजबूर नहीं कर सकता। That is not my job.

श्री जाजें फर्नाण्डेस : हम सदन का त्याग करेंगे। हमारे मकान से हम को निकाला जा रहा है। आज जो हमारे ऊपर हो रहा है, कानून के ऊपर ऐसा ही होगा।

(Interruptions)**

MR. SPEAKER: Nothing is going on record.

(Interruptions)**

MR. SPEAKER: Why should I judge?

(Interruptions)**

MR. SPEAKER: He is not speaking with my permission. Nothing is going on record.

(Interruptions)**

MR. SPEAKER: I don't want to.

(Interruptions)**

SHRI JYOTIRMOY BOSU: Kindly ask the Minister whether he would like to make a statement or not. That is all.

MR. SPEAKER: I don't want to do anything. I can consider on my own whether under the rules I can admit this motion or not.

(Interruptions)**

MR. SPEAKER: I can't ask him. It is up to the Minister. How do I come in the picture?

(Interruptions)

SHRI JYOTIRMOY BOSU: Sir, the entire Opposition is one on this point and we are requesting the hon. Minister whether he is interested to make a statement. That is all. We do not want him exactly to make a

statement in that way. We are appealing to him to tell us whether he would make a statement and then we shall do the needful. (Interruptions)

SHRI GEORGE FERNANDES: Sir, I want to know whether there is an intention to make a statement. (Interruptions) What have you determined to do? (Interruptions)

SHRI HARIKESH BAHADUR: Let us walk out on this... (Interruptions)

श्री रामविलास पासवान : वे आपका विश्वास करते हैं, हम लोगों का नहीं। (व्यवधान) ...

अध्यक्ष महोदय : आप बैठिए। श्री हरिकेश बहादुर।

(व्यवधान)

SHRI JAGDISH TYTLER: Sir, the Supreme Court's decision has been implemented and here you are the supreme person in this House. Why don't they accept the decision of the Speaker? Why don't they listen to the Speaker? (Interruptions)

MR. SPEAKER: Nothing is going on record.

(Interruptions)**

SHRI GEORGE FERNANDES: What is your decision, Bhisma Narain Singhji? Is the matter under your consideration? The Minister could at least tell us under what circumstances the Government is not considering this.

(Interruptions)

MR. SPEAKER: I have already told you that your Calling Attention Notice is under my consideration.

(Interruptions)

श्री रामविलास पासवान : माननीय मंत्री जी को स्टेटमेंट देने में आपत्ति क्या है? वे स्टेटमेंट दें, चाहे वह हमारे पक्ष में हों या विपक्ष में।

(व्यवधान)

SHRI HARIKESH BAHADUR: Sir, why not ask the Minister to make a statement?

MR. SPEAKER: He is sitting here. Don't you realise?

(Interruptions)

SHRI JYOTIRMOY BOSU: Sir, we cannot have this kind of thing... (Interruptions) Parliament is a forum where we give and take. When we say something, he must take.

श्री राम विलास पासवान : हम लोग वाक-आउट भी नहीं करेंगे और न ही हाजिरा भी चलने देंगे ।

SHRI GEORGE FERNANDES: With all respect for you Bhishma Narainji, it is not a joke, it is not a laughing matter.

MR. SPEAKER: Nothing is going on record.

(व्यवधान)**

संसदीय कार्य तथा निर्माण श्रीर आवास मंत्री (श्री भीष्म नारायण सिंह) : मान्यवर, मैंने कर्मा भी कोई ऐसा काम नहीं किया जिस से कि इस सदन के सम्माननीय सदस्यों को ठेस पहुंचे। परन्तु आप नियम से सदन को चलाते हैं। कर्मा भी सरकार से कोई मांग हो कि उस पर बकाय्य दिया जाए, आप सब लोग भी जो आज विपक्ष में बैठे हैं, सरकार चलाये हैं, क्या कर्मा यह संभव हुआ है? (व्यवधान) लेकिन फिर भी चूँकि आपकी मैं इज्जत करता हूँ, आपकी भावना की मैं कद्र करता हूँ, अभी जो सूचना मुझे मिली है, उसके मुताबिक... (व्यवधान) जो सूचना मिली है, उसके मुताबिक श्री राम विलास पासवान जो मुझ से मिले थे, किसान ट्रस्ट के सम्बन्ध में मैंने उनकी बात सुनी। संसद, दूसरे पर कॉन्फिडेंस की बात का भी होता है। आपने लिख कर भी दिया। आपने हमारा रेस्पॉन्स देखा होगा। आखिर, यहाँ कानून

का राज है। कोर्ट से आप हार गये हैं। सुप्रीम कोर्ट से स्टे मिलते हैं, जो सूचना मुझे अभी मिली है, (व्यवधान) सुप्रीम कोर्ट से स्टे मिलते हैं, सुप्रीम कोर्ट का निरादर करने का प्रश्न ही पैदा नहीं होता, सरकार द्वारा अद्वैतना करने का प्रश्न ही नहीं पैदा होता है। मुझे जो सूचना मिली है, उसके मुताबिक कार्यवाही को रोक दिया गया है। (व्यवधान) अभी हमें सूचना मिली है कि स्टे आर्डर मिलने के बाद कार्यवाही बंद हो गयी है। अब इसके बारे में क्या बकाय्य है?

श्री राम विलास पासवान : अध्यक्ष जी, मैं मंत्री महोदय के बकाय्य के बारे में सारे सम्मान के साथ कहना चाहता हूँ और उन्हें बचाना चाहता हूँ कि मैं मंत्री महोदय से मिला था। जैसा कि मंत्री महोदय ने कहा है कि सुप्रीम कोर्ट का स्टे मिलने के बाद... (व्यवधान)... लेकिन उसके पहले कार्यवाही चलती रही (व्यवधान)

श्री जॉर्ज फर्नांडीस : आप गुमनाह कर रहे हैं। (व्यवधान) हमारे वकील उनसे मिले थे, फिर भी वहाँ से सामान निकलवाया... (व्यवधान)

SHRI BIJU PATNAIK (Kendrapara): Have you started the proceedings?

MR. SPEAKER: I will start the proceedings now.

SHRI BIJU PATNAIK: Has the Minister's statement not been recorded?

MR. SPEAKER: It has been recorded.

SHRI BIJU PATNAIK: Only ours has not been recorded:

MR. SPEAKER: That which I did not allow was not recorded.

श्री मनीराम बागड़ी : आपने जो मुझे बोलने के लिए कहा था, उसका क्या हुआ ?
(व्यवधान)

SHRI BIJU PATNAIK: Upto what time did you not allow? (*Interruptions*)...What has been asked by Shri George Fernandes and by us, that you did not allow and what Minister spoke was allowed.

श्री राम विलास पासवान : हम जो बोले हैं, वह एक्सपंज हो गया ?

अध्यक्ष महोदय : कोई एक्सपंज नहीं होता। मेरी बात सुनिये . . . एक्सपंज कुछ नहीं होता। रिकार्ड वह नहीं होता जो मेरी परमीशन के बिना कहा जाता है।

What is the stand. I expunge the least.

जो अनपार्लियामेंटी होता है, जो डिफेमेटरी होता है, उसको एक्सपंज करते हैं। इन्होंने जो कहा, इसके बाद इन्होंने बोल दिया, वे दोनों रिकार्ड में रखे गए।

SHRI BIJU PATNAIK: Is that recorded? (*Interruptions*)

श्री रामविलास पासवान : लेकिन जब आप कह देते हैं "डॉट रिकार्ड" तब कैसे रिकार्ड होता है।

अध्यक्ष महोदय : जब मेरी परमीशन होती है, तभी रिकार्ड होता है।

SHRI JYOTIRMOY BOSU: Do you belong to the Signal Corps? You were signalling.

MR. SPEAKER: I just ask them not to record.

SHRI GEORGE FERNANDES: You grant permission only when we catch your ears or eyes.

श्री रामविलास पासवान : जब आप हाथ से इशारा करते हैं, तब तो हमको पता ही नहीं चलता है।

अध्यक्ष महोदय : आप बैठ जाइए।

I give permission when I think that such-and-such a Member has asked for my permission. Then I give him, and then it goes on record.

SHRI NIREN GHOSH: We genuinely feel that too much is going out of record.

MR. SPEAKER: Don't feel so. Now Shri Harikesh Bahadur.

SHRI JYOTIRMOY BOSU: I have pointed out to you from the Debates themselves that you have expunged yourself.

MR. SPEAKER: No. You will again be caught on the wrong foot.

SHRI JYOTIRMOY BOSU: I will show it.

MR. SPEAKER: It is wrong. Come to me.

SHRI JYOTIRMOY BOSU: (*Interruptions*). You have said 'Not recorded'. 'Not recorded'. 'Expunged' and 'Not recorded' mean the same thing to us.

MR. SPEAKER: Come to me.

SHRI JYOTIRMOY BOSU: Mr. Patil 'Not recorder'; Dr. Dhillon; 'Not recorded.'

MR. SPEAKER: Come to me. I will prove.

SHRI JYOTIRMOY BOSU: I will, certainly; to-day, between 3 p.m. and 8 p.m. Please do the advance booking.

MR. SPEAKER: Mr. Harikesh Bahadur.

—J—

12.33 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED PAYMENT OF BLACK-
MONEY BY MESSRS ZENITH STEEL
PIPES AND INDUSTRIES LTD. FOR
OFFICE PREMISES IN BOMBAY

SHRI HARIKESH BAHADUR (Gorakhpur): I call the attention of the Minister of Finance to the following matter of urgent public importance and request that he may make a statement thereon:

'The reported payment of Rs. 31,90,500/- by M/s. Zenith Steel Pipes and Industries Ltd. by way of black money for purchase of office premises in Dalamal House at Nariman Point, Bombay and the action taken by the Government in the matter.'

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Mr. Speaker, Sir, during the course of a search on 29-9-1980 in the office and residential premises of M/s. D. & H. Secheron Electrodes Private Ltd. and M/s. D. & H. Electrodes Co and persons connected with them, certain documents pertaining to a sister concern, M/s. Dalamal & Sons Investment Co., were found and seized by the Income-tax Department. Among the documents seized were some, purported to have been maintained by an ex-Accountant of the firm, showing collections of on-money of about Rs. 90,00,000/- on the sale of premises in Dalamal House and about Rs. 80,00,000

in the case of Dalamal Towers. Entries in these documents show that M/s. Zenith Steel Pipes and Industries Ltd., Bombay, paid a sum of Rs. 35,45,000/- for the purchase of office premises in Dalamal House according to the agreement and that the company paid, in addition, a sum of Rs. 31,90,500/- as on-money for purchase of the same office premises. The authenticity of the documents indicating the receipt of on-money as mentioned above by M/s. Dalamal & Sons Investment Co. has been disputed and payment of any on-money has been denied both by the purchasers and the sellers of the premises. The matter is under investigation.

Investigations in these cases are in progress and some of the parties involved in these transactions are being examined by the officers of the Income-tax Department.

SHRI GEORGE FERNANDES (Muzaffarpur): They promised to put this money in the black bonds.

SHRI HARIKESH BAHADUR: This M/s. Zenith Steel Pipes and Industries Ltd. is a Birla Firm and Ashok Birla is its Chairman also. They have purchased this office premises at Nariman Point in Dalamal House. About this, the hon. Minister has already said that there are more documents which are available according to which some indications are there. But it is being denied by both the purchaser and the person who has sold it; and the matter is under investigation. The first thing I would like to ask is this. Which is the agency which is investigating into this episode? I would like that a judicial enquiry be instituted. The person who has given this affidavit says that the matter should be enquired into and if he is found to be incorrect, he must be punished: whatever action may be taken that should be taken against him. Since the affidavit is already there, the action will be taken if it proves to be wrong. But with all emphasis at his